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Title: Papers laid on the Table by the Ministers.

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12.00 ¼ hrs.

*(At this stage, Shri Shivraj Singh Chouhan and some other hon. Members
came and stood on the floor near the Table.)*

PAPERS LAID ON THE TABLE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): On behalf of Shri Shivraj V. Patil, I beg to lay on the Table--

(1) A copy of the Statement (Hindi and English versions) regarding modification of the Award given by the Board of Arbitration in CA Reference No. 1 of 1998 under the Joint Consultative Machinery and Compulsory Arbitration in respect of the pay scales for the post of Computer in the Office of Registrar General, India.

(Placed in Library, See No. LT/1599/05)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

(i) The Indo-Tibetan Border Police Force Armourer Cadre (Group 'C' Posts) Recruitment (Amendment) Rules, 2004 published in Notification No. G.S.R. 802(E) in Gazette of India dated the 10th December, 2004.

(ii) The Indo-Tibetan Border Police Force Veterinary Cadre (Group 'C' Posts) Recruitment (Amendment) Rules, 2004 published in Notification No. G.S.R. 805(E) in Gazette of India dated the 13th December, 2004.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT/1600/05)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABIAZAD): I beg to lay on the Table--

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT/1601/05)

(2) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2002-2003, together with Audit Report thereon, under section 26 of the National Capital Region Planning Board Act, 1985.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT/1602/05)

MINISTER OF SHIPPING, ROAD TRANSPORT & HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table a copy of the Merchant Shipping (Sailing Vessels) Amendment, Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 27 (E) in Gazette of India dated the 14th January, 2005 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(Placed in Library, See No. LT/1604/05)

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE & TECHNOLOGY AND MINISTER OF STATE OF THE DEPARTMENT OF OCEAN DEVELOPMENT (SHRI KAPIL SIBAL): I beg to lay on the Table a copy of the Technology Development Board (Terms and Conditions of service of the Secretary and Employees) Amendment Regulations, 2005 (Hindi and English versions) published in Notification No. F.No. TDB/Admn.1(7)(30/02-03) in Gazette of India dated the 18th January, 2005 under section 23 of the Technology Development Board Act, 1995.

(Placed in Library, See No. LT/1605/05)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHAURI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-

- (1) The 53rd Annual Report of the Union Public Service Commission, New Delhi, for the year 2002-2003.
- (2) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.

(Placed in Library, See No. LT/1606/05)

- (3) A copy of the Notification No. G.S.R. 7 published in Gazette of India dated the 8th January, 2005 containing corrigendum to the Notification No. G.S.R. 364 dated the 12th October, 2003 issued under the All India Services Act, 1951.

(Placed in Library, See No. LT/1607/05)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS & INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (1) The Telecommunication (Broadcasting and Cable Services) Interconnection Regulation, 2004 (13 of 2004) published in Notification No. F.No. 8-26/2004-B & CS dated the 10th December, 2004.
- (2) The Registrar of Interconnect Agreement (Broadcasting and Cable Services) Regulation, 2004 (15 of 2004) published in Notification No. F.No. 5-29/2004-B & CS dated the 31st December, 2004.
- (3) The Telecommunication Interconnection Usage Charges (Fourth Amendment) Regulation (1 of 2005) published in Notification No 409-8/2004-FN dated the 10th January, 2005.
- (4) The Registrar of Interconnect Agreements (Second Amendment) Regulation, 2004 (14 of 2004) published in Notification No. F.No. 11-11/2004-B & CS dated the 17th January, 2005.

(Placed in Library, See No. LT/1608/05)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT & HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table--

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O. 1341 (E) published in Gazette of India dated 8th December, 2004 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.

- (ii) S.O. 1396 (E) published in Gazette of India dated 20th December, 2004 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.
- (iii) S.O. 64 (E) published in Gazette of India dated 18th January, 2005 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.
- (iv) S.O. 110 (E) published in Gazette of India dated 22nd January, 2004 making certain amendments in the Notification No. S.O. 602(E) dated the 28th June, 2001.
- (v) S.O. 144 (E) published in Gazette of India dated 30th January, 2004 regarding levy on four-laned stretch on National Highway No. 5, in the State of Andhra Pradesh.
- (vi) S.O. 147 (E) published in Gazette of India dated 30th January, 2004 regarding levy of fee on four-laned stretch of National Highway No. 5 (Jagatpur to Chandikole section) in the State of Orissa.
- (vii) S.O. 674 (E) published in Gazette of India dated 10th June, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Tindivanam-Villupuram-Trichy Section) in the State of Tamil Nadu.
- (viii) S.O. 680 (E) published in Gazette of India dated 11th June 2004, making certain amendments in the Notification No. S.O. 1096(E) dated the 24th September, 2003.
- (ix) S.O. 702 (E) published in Gazette of India dated 18th June, 2004 regarding acquisition of land for maintenance, management or operation (widening) of National Highway No. 2 (Delhi-Kanpur Section) in Kanpur Nagar and Kanpur Dehat Districts in the State of Uttar Pradesh.
- (x) S.O. 761 (E) published in Gazette of India dated 2nd July 2004, making certain amendments in the Notification No. S.O. 1119(E) dated the 29th September, 2003.
- (xi) S.O. 762 (E) published in Gazette of India dated 2nd July 2004, making certain amendments in the Notification No. S.O. 1120(E) dated the 29th September, 2003.
- (xii) S.O. 763 (E) published in Gazette of India dated 2nd July 2004, making certain amendments in the Notification No. S.O. 1121(E) dated the 29th September, 2003.
- (xiii) S.O. 1363 (E) published in Gazette of India dated 27th November 2003, regarding acquisition of land for building bypass on National Highway No. 8 (Harmara to Chandwaji Jaipur bypass) in the State of Rajasthan.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv to xiii) of (1) above.

(Placed in Library, See No. LT/1609/05)

(3) A copy each of the following Notifications (Hindi and English versions) issued under sections 1, 3 and 5 of the Control of National Highways (Land and Traffic) Act, 2002:-

- (i) S.O. 1395 (E) published in Gazette of India dated 20th December, 2004 establishing eight National Highways Tribunals and defining their jurisdiction mentioned therein.
- (ii) S.O. 76 (E) published in Gazette of India dated 20th January, 2005 establishing the National Administration limits of the Highway defining their jurisdiction mentioned therein.
- (iii) S.O. 96 (E) published in Gazette of India dated 27th January, 2005 appointing the 27th day of January, 2005 as the date on which the Control of National Highways (Land and Traffic) Act, 2002 shall come into force.

(Placed in Library, See No. LT/1610/05)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): I beg to lay on the Table--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year

2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT/1611/05)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): I beg to lay on the Table a copy of the National Human Rights Commission (Group "A" and Group "B" Posts) Recruitment (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 840 (E) in Gazette of India dated the 28th December, 2004 under sub-section (3) of section 40 of the Protection of Human Rights Act, 1993.

(Placed in Library, See No. LT/1603/05)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT & HIGHWAYS (SHRI K.H. MUNIYAPPA): On behalf of Shri E.V.K.S. Elangovan, I beg to lay on the Table

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organizations, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organizations, New Delhi, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT/1612/05)

(3) A copy of the Patents (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. S.O. 1418 (E) in Gazette of India dated the 28th December, 2004 under section 160 of the Patents Act, 1970.

(Placed in Library, See No. LT/1613/05)

12.01 hrs.